

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY  
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/222/KOB/2023 in CP(IB)/05/KOB/2021
SECTION	66 (1) IBC
NAME OF PARTIES	K PARAMESWARAN NAIR (RP) OF SAMSON AND SONS BUILDERS & DEVELOPERS PVT LTD V/S SAMUEL JACOB & 7 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	HARIKUMAR G NAIR, AKHIL SURESH, ANU BALAKRISHNAN NAMBIAR, ATHUL M V.
RESPONDENTS ADVOCATE/ PROFESSIONAL	OMEGA ALLIANCE, SANKAR P PANICKER, PRADEEP JOY

**9th JULY 2024**

## O R D E R

**IA(IBC)/222/KOB/2023 in CP(IB)/05/KOB/2021**

Learned Counsel, Mr. Akhil Suresh appears virtually along with Learned Liquidator, Mr. K Parameswaran Nair. Learned Counsel, Mr. Rohan Kumar (R1 & R6) is physically present in court. Learned Counsel, Mr. Sankar P Panicker (R2 & R8), Learned Counsel, Mr. Sherry Samuel Oommen (R3) and Learned Counsel, Mr. Bijoy P Pulipra (R4 & R5) appears through virtual mode.

Reply filed by R4 & R5 is on record. Despite granting sufficient time, no other respondents have filed their reply affidavit. In the interest of justice, a last and final opportunity is granted to the respondents who have not filed the reply to file their reply affidavit within a period of 3 weeks. In the event, if the Respondents fail to file the reply within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

List this matter on **02.08.2024**.

**Sd /-**

**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

**Sd /-**

**T. KRISHNA VALLI  
MEMBER (JUDICIAL)**